

व्यवधारण

EXTRAORDINARY

भाग II — खण्ड 1 PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं॰ 22]

नई दिल्ली, बृहस्पतिवार, मार्च 31, 2016/चैत्र 11, 1938 (शक)

No. 22] NEW DELHI, THURSDAY, MARCH 31, 2016/CHAITRA 11, 1938 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 31st March, 2016/Chaitra 11, 1938 (Saka)

THE UTTARAKHAND APPROPRIATION (VOTE ON ACCOUNT) ORDINANCE, 2016

No. 2 of 2016

Promulgated by the President in the Sixty-seventh Year of the Republic of India.

An ordinance to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttarakhand for the services of a part of the financial year 2016-2017.

WHEREAS by a proclamation issued on the 27th March, 2016 by the President under article 356 of the Constitution, the powers of the Legislature of the State of Uttarakhand have been declared to be exercisable by or under the authority of Parliament;

AND WHEREAS the Parliament is not in session and the President is satisfied that circumstances exist which rendered it necessary for him to take immediate action for the purpose of the timely compliance of financial business of the State of Uttarakhand;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Uttarakhand Appropriation (Vote on Account) Ordinance, 2016.

Short title and Commencement

(2) It shall come into force on the 1st day of April, 2016.

Withdrawal of Rs. 136.42.43,85.000 from and out of the Consolidated Fund of State of Uttarakhand. 2. From and out of the Consolidated Fund of the State of Uttarakhand there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of thirteen thousand six hundred forty-two erore, forty-three lakh, eighty-five thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2016-2017 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Uttarakhand by this Ordinance shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE (See sections 2 and 3)

(See sections 2 and 3) (1) (2)			 	(3)			
No. of vote /	Services and purposes	T		Sums not exceeding			
Appropriation			Voted by Parliament	Charged on the Consolidated Fund	Total		
			Rs.	Rs.	Rs.		
01	Legislature .	Revenue	1,15,583	4,889	1,20,472		
		Capital	50,667		50,667		
02	Governor	Revenue		30.259	30,259		
		Capital					
03	Council of Ministers	Revenue	2,22,266		2,22,266		
		Capital	2,50,000		2,50,000		
04	Judicial Administration	Revenue		1,71,649			
		Capital	5,75,519		7,47,168		
05	Election	Revenue	1,56,669	****	1,56,669		
		Capital	5,01,280		5,01,280		
06	Revenue and General Administration	Revenue					
		Capital	96,82,014	8,649	96,90,663		
07	Finance, Tax, Planning, Secretariat and	Revenue	65,670		65,670		
V i	Miscellaneous Services	Reveilue	1,97,97,768	15,825,137	3,56,22,905		
		Capital	4,21,685	71,07,434	75,29,119		
08	Excise	Revenue	79,540	71,07,754	79,540		
77.7		Capital	1.				
09	Public Service Commission	Revenue	40,957	1,02,893	1.42.950		
		Capital	40,937		1,43,850		
10	Police and Jail	Revenue	55.66.530	16,667	16,667		
		Capital	55,66,720		55,66,720		
11	Education, Sports, Youth Welfare and Culture	Revenue	80,005	****	80,005		
	, 1	Capital	2,13,26,708		2,13,26,708		
12	Medical, Health and Family Welfare	Revenue	13,68,529		13,68,529		
		Capital	57,61,743		57,61,743		
13	Water Supply, Housing and Urban Development	ļ <u>.</u>	3,36,177		3,36,177		
	water Supply, Housing and Oroan Development	Revenue	26,93,870	111-	26,93,870		
14	Information	Capital	11,98,335	****	11,98,335		
	titionation	Revenue	2,42,250		2,42,250		
16	W 10	Capital	4,167		4,167		
15	Welfare	Revenue	43,75,641		43,75,641		
		Capital	64,273		64,273		
16	Labour and Employment	Revenue	6,92,198	****	6,92,198		
		Capital	44,154		44,154		
17	Agriculture Works and Research	Revenue	32,22,097		32,22,097		
		Capital	9,07,104	,	9,07,104		

(1)	(2)		(3)			
No. of vote / Appropriation	Services and purposes	; ;	S Voted by Parliament	ums not exceeding Charged on the Consolidated Fund	Total	
İ	and the second s		Rs.	Rs.	Rs.	
18	Co-operative	Revenue	1,92,476		1,92,476	
		Capital	21,508		21,508	
19	Rural Development	Revenue	35,93,751		35,93,751	
		Capital	24,30,312		24,30,312	
20	Irrigation and Flood	Revenue	15,28,186		15,28.186	
		Capital	18,88,601		18,88,601	
21	Energy	Revenue	45,540		45,540	
		Capital	14,37,467		14,37,467	
22	Public Work	Revenue	21,31,763	24,333	21,56,096	
		Capital	57,74,401		57,74,401	
23	Industries	Revenue	6,51,219		6,51,219	
		Capital	9,62,501		9,62,501	
24	Transport	Revenue	2,13,203		2,13,203	
	1	Capital	2,13,338		2,13,338	
25	Food	Revenue	14,79,791		14,79,791	
		Capital	37,027		37,027	
26	Tourism	Revenue	1,91,841		1,91,841	
		Capital	5,39,334		5,39,334	
27	Forest	Revenue	20,23,368		20,23,368	
··		Capital	5,75,509		5,75,509	
28	Animal Husbandary	Revenue	8,65,076		8,65,076	
		Capital	12,001	,.,,	12,001	
29	Horticulture Development	Revenue	7,19,547	2,600	7,22,147	
		Capital				
30	Welfare of Scheduled Castes	Revenue	34,33,748		34,33,748	
		Capital	10,16,732		10,16,732	
31	Welfare of Scheduled Tribes	Revenue	9,90,532		9,90,532	
		Capital	3,17,514	****	3,17,514	
	TOTAL	Revenue	9,29,56,195	1,61,70,409	10,91,26,604	
	TOTAL	Capital	2,01,73,680	71,24,101	2,72,97,781	
	GRAND TOTAL		11,31,29,875	2,32,94,510	13,64,24,385	

PRANAB MUKHERJEE,

President.

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.